

ITEM NO.1501

COURT NO.11

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 239/2024 in W.P.(Crl.) No. 242/2019

[Arising out of impugned final judgment and order dated 09-08-2023 in W.P.(Crl.) No. No. 242/2019 passed by the Supreme Court of India]

SATINDER SINGH BHASIN

Petitioner(s)

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS.

Respondent(s)

[HEARD BY : HON. SANJAY KAROL AND HON. NONGMEIKAPAM KOTISWAR SINGH, JJ.]

IA No. 126764/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 97038/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 258074/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 221938/2023 - CANCELLATION OF BAIL

IA No. 120023/2025 - EXEMPTION FROM FILING O.T.

IA No. 168053/2025 - INTERVENTION APPLICATION

IA No. 232221/2025 - INTERVENTION/IMPLEADMENT

IA No. 226536/2025 - INTERVENTION/IMPLEADMENT

IA No. 226534/2025 - INTERVENTION/IMPLEADMENT

IA No. 224913/2025 - INTERVENTION/IMPLEADMENT

IA No. 222867/2025 - INTERVENTION/IMPLEADMENT

IA No. 222821/2025 - INTERVENTION/IMPLEADMENT

IA No. 237134/2025 - INTERVENTION/IMPLEADMENT

IA No. 168312/2025 - INTERVENTION/IMPLEADMENT

IA No. 235590/2025 - INTERVENTION/IMPLEADMENT

IA No. 228749/2024 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES, IA No. 191437/2024 - PERMISSION TO FILE

ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 152615/2024 -

PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.

289489/2024 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES, IA No. 3090/2026 - PERMISSION TO FILE

ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 254314/2024 -

PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.

55662/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION

IA No. 222551/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION

WITH

CONMT.PET.(C) No. 75/2024 in W.P.(Crl.) No. 242/2019 (X)

MA 240/2024 in W.P.(Crl.) No. 242/2019 (X)

(FOR CANCELLATION OF BAIL ON IA 242541/2023)

**MA 241/2024 in W.P.(CrI.) No. 242/2019 (X)
(FOR CANCELLATION OF BAIL ON IA 242556/2023)**

**MA 242/2024 in W.P.(CrI.) No. 242/2019 (X)
(FOR CANCELLATION OF BAIL ON IA 242574/2023)**

**MA 243/2024 in W.P.(CrI.) No. 242/2019 (X)
(FOR CANCELLATION OF BAIL ON IA 242588/2023)**

**MA 244/2024 in W.P.(CrI.) No. 242/2019 (X)
(FOR CANCELLATION OF BAIL ON IA 242590/2023)**

**MA 245/2024 in W.P.(CrI.) No. 242/2019 (X)
(FOR CANCELLATION OF BAIL ON IA 242597/2023)**

**MA 246/2024 in W.P.(CrI.) No. 242/2019 (X)
(FOR CANCELLATION OF BAIL ON IA 242599/2023)**

**MA 908/2024 in W.P.(CrI.) No. 242/2019 (X)
(FOR CANCELLATION OF BAIL ON IA 24202/2024 AND
FOR APPLICATION FOR PERMISSION ON IA 87698/2024)**

**Diary No(s). 5705/2024 (X)
(FOR INTERVENTION/IMPLEADMENT ON IA 31125/2024)**

**Diary No(s). 5707/2024 (X)
(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 30656/2024)**

**MA 741/2025 in W.P.(CrI.) No. 242/2019 (X)
(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 109209/2024,
FOR impleading party ON IA 266203/2024, FOR
INTERVENTION/IMPLEADMENT ON IA 20194/2025
FOR APPLICATION FOR PERMISSION ON IA 86304/2025)**

**MA 1053/2024 in W.P.(CrI.) No. 242/2019 (X)
(FOR CANCELLATION OF BAIL ON IA 111365/2024)**

**MA 1451/2024 in W.P.(CrI.) No. 242/2019 (X)
FOR CANCELLATION OF BAIL ON IA 150765/2024, FOR PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 190475/2024, FOR
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
254667/2024, FOR CANCELLATION OF BAIL ON IA 287375/2024
FOR INTERVENTION APPLICATION ON IA 287524/2024)**

**MA 1383/2024 in W.P.(CrI.) No. 242/2019 (X)
FOR CANCELLATION OF BAIL ON IA 152139/2024 AND FOR CONDONATION OF
DELAY IN FILING ON IA 8313/2025)**

**MA 1067/2025 in W.P.(CrI.) No. 242/2019 (X)
(FOR CANCELLATION OF BAIL ON IA 153969/2024)**

MA 1119/2025 in W.P.(CrI.) No. 242/2019 (X)
FOR CANCELLATION OF BAIL ON IA 182015/2024 AND
FOR APPLICATION FOR PERMISSION ON IA 182020/2024)

MA 1120/2025 in W.P.(CrI.) No. 242/2019 (X)
FOR CANCELLATION OF BAIL ON IA 181780/2024 AND
FOR APPLICATION FOR PERMISSION ON IA 181782/2024)

MA 1121/2025 in W.P.(CrI.) No. 242/2019 (X)
(FOR CANCELLATION OF BAIL ON IA 181796/2024 AND
FOR APPLICATION FOR PERMISSION ON IA 181801/2024)

MA 1122/2025 in W.P.(CrI.) No. 242/2019 (X)
(FOR CANCELLATION OF BAIL ON IA 182006/2024
FOR APPLICATION FOR PERMISSION ON IA 182011/2024)

MA 1123/2025 in W.P.(CrI.) No. 242/2019 (X)
(FOR CANCELLATION OF BAIL ON IA 181071/2024 AND
FOR APPLICATION FOR PERMISSION ON IA 181080/2024)

(MA 2568/2024 in W.P.(CrI.) No. 242/2019 (X)
(FOR CANCELLATION OF BAIL ON IA 281265/2024, FOR PERMISSION TO FILE
APPLICATION FOR DIRECTION ON IA 122640/2025, FOR EXEMPTION FROM
FILING O.T. ON IA 122643/2025, FOR EXEMPTION FROM FILING O.T. ON IA
130307/2025 AND FOR PERMISSION TO FILE APPLICATION FOR DIRECTION ON
IA 130379/2025)

MA 35/2025 in W.P.(CrI.) No. 242/2019 (X)
(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 288211/2024)

MA 742/2025 in W.P.(CrI.) No. 242/2019 (X)
(FOR CANCELLATION OF BAIL ON IA 56474/2025)

MA 1351/2025 in W.P.(CrI.) No. 242/2019 (X)
FOR ADMISSION, IA No. 67664/2025 - APPLICATION FOR PERMISSION
IA No. 167664/2025 - APPROPRIATE ORDERS/DIRECTIONS AND IA No.
67666/2025 - INTERVENTION/IMPLEADMENT)

Diary No(s). 20775/2025 (X)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
99623/2025, FOR INTERVENTION APPLICATION ON IA 99624/2025, FOR
INTERVENTION APPLICATION ON IA 99916/2025, FOR CANCELLATION OF BAIL
ON IA 245478/2025 and FOR CLARIFICATION/DIRECTION ON IA
285421/2025)

Diary No(s). 20977/2025 (X)
(IA No. 100568/2025 - APPLICATION FOR PERMISSION, IA No. 100573/2025
- EXEMPTION FROM FILING O.T. AND IA No. 100570/2025 - INTERVENTION
APPLICATION)

MA 2199/2025 in W.P.(CrI.) No. 242/2019 (X)
(FOR INTERVENTION APPLICATION ON IA 239368/2025, FOR
CLARIFICATION/DIRECTION ON IA 244409/2025, FOR APPROPRIATE
ORDERS/DIRECTIONS ON IA 246442/2025, FOR INTERVENTION APPLICATION
ON IA 246911/2025, FOR CANCELLATION OF BAIL ON IA 246968/2025 AND
FOR INSTITUTING AN ENQUIRY ON IA 314545/2025)

MA 2200/2025 in W.P.(CrI.) No. 242/2019 (X)
(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 240080/2025
FOR INTERVENTION APPLICATION ON IA 240418/2025
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 245950/2025)

MA 2201/2025 in W.P.(CrI.) No. 242/2019 (X)
(FOR INTERVENTION APPLICATION ON IA 240265/2025, FOR PERMISSION TO
FILE APPLICATION FOR DIRECTION ON IA 244430/2025, FOR APPROPRIATE
ORDERS/DIRECTIONS ON IA 245866/2025, FOR INTERVENTION APPLICATION
ON IA 246912/2025 AND FOR CANCELLATION OF BAIL ON IA 247017/2025)

Date : 02-04-2026 These matters were called on for pronouncement of
judgment today.

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Mr. Vivek Narayan Sharma, AOR

1. Hon'ble Mr. Justice Sanjay Karol pronounced a reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Nongmeikapam Kotiswar Singh.

2. The relevant portion of the judgment is as under:

"125. The cumulative result of the above discussion is that the petitioner has not complied with the conditions of bail imposed upon him vide order dated 06.11.2019.

126. Resultantly, the bail granted to the petitioner is cancelled. The petitioner to surrender within one week from the date of this judgment. Needless to add that any observations made hereinabove are only for the purposes of cancellation of bail.

127. The petitioner may apply for regular bail afresh after a period of twelve months and subject to fully complying with the orders passed in the insolvency proceedings. It is directed that the passport of the petitioner is not to be released by the Trial Court without the leave of this Court.

128. Given that this Court has arrived at the finding that the conditions of bail have been violated, Condition (ix) of the order granting bail becomes of relevance, which reads as follows:

"(ix) If the petitioner fails to abide by any of the above conditions intentionally and if it is so established before this Court, no less than 50% of the amount deposited by him in this Court in terms of this order [Clause (vi) above] shall stand forfeited."

129. Consequently, considering the number of opportunities this Court has given to the petitioner to comply with the conditions, we deem it appropriate

to forfeit the entire amount deposited by him i.e., Rs. 50 crores plus the accrued interest. We direct that out of the aforesaid amount, Rs. 5 crores plus proportionate accrued interest be transmitted to the National Legal Services Authority for its utilization in achieving its objectives. The remaining amount along with proportionate accrued interest be transmitted to the IRP for the purposes of the IBC proceedings. The Registrar (Judicial) of this Court to ensure immediate compliance by the concerned Trial Court in disbursal of the above amounts."

3. The Committee appointed by this Court vide order dated 20.11.2025 was given an interim honorarium of Rs.10,00,000/- for the Hon'ble Chairperson, and Rs.7,00,000/- for the Hon'ble Member. As final honorarium we fix a further amount of Rs.10,00,000/- for the Hon'ble Chairperson and Rs.7,00,000/- for the Hon'ble Member. Furthermore, in the Report of this Committee dated 23.01.2026, the Committee had recommended an amount of Rs.4,00,000/- for Mr. Anant Kumar, and Rs.2,00,000/- for Mr. Sudhir Kumar Arya, for their valuable assistance rendered. The same is also granted. The above amount shall be disbursed by the IRP. Mr. Sudhir Kumar Arya and Mr. Anant Kumar may provide their bank account particulars to the learned counsel for the IRP.

4. The Contempt Petition(s)/ Miscellaneous Applications are allowed in terms of signed reportable judgment.

5. Pending application(s) alongwith applications for intervention/impleadment shall stand disposed of.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(Signed reportable judgment is placed on the file)

(ANU BHALLA)
COURT MASTER (NSH)